

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2459  
TO BE ANSWERED ON MARCH 5, 2020**

**DDA BYE-LAWS ON BUILDINGS**

**NO. 2459. SHRI SHANMUGA SUNDARAM K. :**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the new notification of Delhi Development Authority (DDA) regarding the modification of bye-laws on buildings makes it compulsory for all office spaces in the city-both private and Government buildings to have child care room and if so, the details thereof;**
- (b) whether the notification stipulates that all buildings should have points for charging electric vehicles and if so, the details thereof;**
- (c) whether the Government has undertaken any study for feasible implementation of these schemes with the stake-holders and if so, the details thereof; and**
- (d) the steps to be taken by the enforcing authorities regarding the penal provisions for not complying the rules or violation of provisions?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(HARDEEP SINGH PURI)**

- (a)to (c) Delhi Development Authority (DDA) has informed that the amendment in the Unified Building Bye Laws 2016 (UBBL 2016) notified on 12.02.2020, has incorporated the provisions**

for Child Care Room (CCR) and Electric Vehicle Charging Infrastructure (EVCI). The provision for CCR has been made as per the directions of the Hon'ble High Court of Delhi in the Writ Petition (Civil) 7356/2018. The provisions for EVCI have been incorporated based on the Guidelines and Standards for Charging Infrastructure for Electric Vehicles issued on 14.12.2018 and 01.10.2019 by the Ministry of Power.

- (d) **The Sanction Letter for Building Plans (Form B1 of UBBL 2016) clearly stipulates that *“All the provisions of the UBBL 2016 shall have to be followed. Violation of Building Bye-Laws will not be compounded.”* The Sanction Letter further provides that *“...Any deviation done against the bye-laws is liable to be demolished and the sanctioned plan may be revoked. The Architect, Engineer, Supervisor engaged on the job will run the risk of having his/ her license cancelled.....”*.**

**In the event of non-adherence/deviation from the approved building plans, the concerned local bodies issue show cause notice and take action under the relevant provisions of their respective Acts.**

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